

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 241/2020  
PS : Punjabi Bagh  
U/s 188/269 and 3 E.D. Act IPC

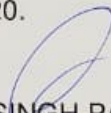
03.05.2020

Present : Ld. APP for the State.

Reply not filed.

IO concerned is directed to file report / reply.

Put up for consideration on 07.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 72/2020  
PS : Maya Puri  
U/s 279/337 IPC

03.05.2020

Present : Ld. APP for the State.

None for the applicant.


Put up for consideration on 07.05.2020.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 71/2020  
PS : Rajouri Garden  
U/s 406/34 IPC  
State Vs. Chandan Choudhary

03.05.2020  
Present : Ld. APP for the State.  
None for the applicant.  
Put up for 06.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 314/2020  
PS : Punjabi Bagh  
U/s 188/269/270 IPC  
State Vs. Rajesh Sharma

03.05.2020


Present : Ld. APP for the State.

None for the applicant.

IO/SHO was directed to file report on 20.04.2020, however, till date no report has been filed. IO / SHO is directed to file report.

Copy of this order be also sent to ACP concerned for supervision purpose.

Put up for 06.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 002673/2020  
PS : Hari Nagar  
U/s 379/411 IPC  
State Vs. Rohan @ Chottu

03.05.2020

Present : Ld. APP for the State.  
Shri Ajesh Kumar Sharma, Ld. Counsel for the accused  
alongwith surety Sunita.


Ld. Counsel has submitted that vide order dated 01.05.2020 of Ms. Neetu Nagar, Ld. MM-01, West, accused has been granted bail subject to furnish of bail bond / surety bond in the sum of Rs. 10,000/-.

Ld. Counsel for the accused has furnished surety bond for Rs. 10,000/- through FD drawn on Punjab National National.

**The accused Rohan @ Chotu S/o Shri Naneshwar shall be released from the custody forthwith, if not required in any other case.**

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

eFIR No. 7185/2020  
PS : Mundka  
U/s 379/411 IPC  
State Vs. Rohit S/o Shri Balbir Singh

03.05.2020

Present : Ld. APP for the State.  
Ld. Advocate for the applicant/accused alongwith cousin of the  
accused.

Reply perused.

Clarification sought from the IO received. IO has clarified that the reply was filed for the present FIR number i.e. 7185/2020. Ld. Counsel submits that the case property has already been recovered and there is no purpose will be solved by keeping accused in custody. IO has stated in his reply that co-accused who were accompanying the present accused in the recovered tempo are yet to be apprehended and hence the accused may not be released.

Arguments heard.

The presence of the accused is required for tracing out the other accused person, hence, at this stage this court is not inclined to relax the accused on bail.

Application stands dismissed.

Copy of the order be given dasti.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.

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IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 123/2019  
PS : Maya Puri  
U/s 356/379/411 IPC  
State Vs. Rahul @ Sunny

03.05.2020

Present : Ld. APP for the State.

None for the applicant.

IO/SHO was directed to file report / reply to the application on

30.03.2020.

Evenafter fourteen dates, reply has not been filed.

IO/SHO is directed to file reply positively by NDOH.

Copy of this order be sent to concerned ACP for supervision

purpose.

Put up for consideration on 06.05.2020.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 0069/2020  
PS : Maya Puri  
U/s 356/379/411/34 IPC  
State Vs. Akshay S/o Shri Vishnu Dutt Sharma

03.05.2020

Present : Ld. APP for the State.

Shri Ajesh Kumar Sharma, Ld. Counsel for the accused.

Ld. Counsel has moved application for relaxing the condition for surety.


Ld. Counsel has submitted that the family member of the accused are poor and during this period of lockdown they are unable to secure anything for surety.

Seeing the facts and circumstances, the condition is relaxed. The accused may be released on personal bond in sum of Rs. 20,000/- to the satisfaction of the jail superintendent. The accused be released from custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

Application is disposed off.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 45/2020  
PS : Anand Parbat  
U/s 25/27 Arms Act.


03.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/SI Amit Kumar in person.

Put up for consideration before concerned court on  
18.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 497/2019

PS : Hari Nagar

U/s 394/411/482/34 IPC

State Vs. Ranjeet Singh S/o Shri Hazara Singh

03.05.2020

Present : Ld. APP for the State.

Shri Vishal Yadav, Ld. Remand Advocate for the  
applicant/accused Ranjeet Singh.

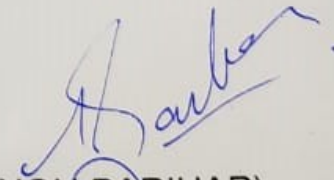
Wife for the accused in person.

Medical report from the Deputy Superintendent, Central Jail, Tihar perused wherein it has been mentioned that accused is being provided treatment of Tuberculosis. Medical report also states that the accused has been provided treatment of Chronic Myeloid Leukemia (CML) and extra pulmonary tuberculosis (TB Lymphadenitis) . Prima facie from the report it is apparent that the accused is suffering from Cancer and TB. It is submitted by the wife of the accused that accused has already been granted bail on 10.02.2020. The application was moved to relax the condition of surety bonds in consequence of which medical report was called from the jail authority.

Seeing the facts and circumstances, the condition is relaxed. The accused may be released on personal bond in sum of Rs. 50,000/- to the satisfaction of the jail superintendent. The accused be released from custody forthwith, if not required in any other case.

Application is allowed.

Copy of the order be given dasti.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.

*Order  
Reserved*

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 170/2013  
PS : Paschim Vihar  
U/s 454/380/411/34 IPC  
State Vs. Govinda @ Hari S/o Gopi Ram

03.05.2020

Present : Ld. APP for the State.

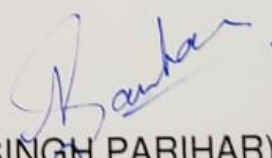
Shri Vishal Yadav, Ld. Remand Advocate for the  
applicant/accused Ranjeet Singh.

Vide order dated 18.04.2020, Jail Authority were directed  
to furnish status of the accused in all FIR pending against the  
accused persons.

Reply from the jail authority dated 21.04.2020 received.  
Same is perused.

The accused has already been released on bail vide order  
dated 16.04.2020. The accused be released in compliance with the  
order dated 16.04.2020 forthwith if not required in any other case.

Let the copy of the order be sent to the Deputy  
Superintendent Jail, Tihar, Delhi.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
03.05.2020.